

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT
HYDERABAD.

CP No. 23/95 in.

C.A.NO. 1289/94

DATE OF JUDGMENT: 21.9.95

BETWEEN:

P. Reddappa .. Applicant

and

Md. Afzal Aki
Director of Postal Services
AP Southern Region

COUNSEL FOR THE APPLICANT: SHRI KRISHNA DEVAN (Not present)

COUNSEL FOR THE RESPONDENTS: SHRI K. BHASKARA RAO
Sr/Addl. CGSC.

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN
HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.)

...3...

To

A.P., Southern Region, Kurnool-518 005.

2. One copy to Mr.Krishna Devan, Advocate@CAT, Hyderabad.
3. One copy to Mr.K.Bhaskara Rao, Addl.CGSC,CAT, Hyderabad.
4. One copy to Library,CAT, Hyderabad.
5. One spare copy.

YLKR

CP 23/95

in

OA 1289/94

Dt. of order: 21.9.1995

-2-

ORDER

As per Hon'ble Shri Justice V.Neeladri Rao, ViceChairman
in person
None for the applicant. Heard counsel
for the respondents.

2. The OA was disposed of by order dated 2.11.94
requiring the appellate authority to dispose the
appeal expeditiously preferably by the end of
February, 1995.

3. Letter No. ST-IV/13-28/94 dated at Kurnool-S
the 2.8.1995 was produced for the respondents
(returned after perusal). Therein it is stated
that the ~~appellate~~ appeal was disposed of on 28.2.95
and a copy of the same was delivered to the
applicant herein on 8.3.95 after obtaining acknowledgement
on the same date.

4. The affidavit enclosed to the CP does not
bear any date. It was alleged in the said affidavit
that the order in the OA was not complied with and
the CP was filed on 24.4.95.

5. Probably, the applicant might not have
communicated ~~it~~ to his counsel after the affidavit
was sent, that the order of the appellate authority
was served on him on 8.3.95.

6. Be that as it may, as the order in the OA
was complied with even by the date the CP was filed,
the CP is dismissed. No costs.//

R. Rangarajan
R. RANGARAJAN
Member (Adm)

V. Neeladri Rao
(V. NEELADRI RAO)
Vice Chairman